

**Central Administrative Tribunal  
Jammu Bench, Jammu**



T.A. No.1984/2020  
(SWP No.1846/2010)

Thursday, this the 8<sup>th</sup> day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mrs. WaziraAkhter  
(age 32 years)  
d/o Abdul Rashid Pandit  
R/o Uthoora Pulwama,  
W/o Mohammad Ashraf Reshi,  
A/P R/O Chatripora,  
Tehsil and District Pulwama.

...Applicant

(*Nemo* for applicant)

Versus

1. State of J&K through  
Commissioner/Secretary to  
Government Social Welfare Department,  
Civil Secretariat,  
Srinagar/Jammu.
2. Director Social Welfare Department,  
Kashmir, Srinagar.
3. District Programme officer,  
ICDS, Pulwama.
4. District Social Welfare Officer,  
Pulwama.
5. Child Development Project Officer,  
ICDS Pulwama.

...Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

**ORDER (ORAL)****Mr. Justice L. Narasimha Reddy:**

This T.A. arises out of SWP No.1846/2010 filed before the Hon'ble High Court of Jammu & Kashmir, wherein the relief was claimed by an Anganwadi worker. The ICDS is not within the jurisdiction of the Tribunal.

2. Hence, the Registry is directed to return the file to the Hon'ble High Court.

( Mohd. Jamshed )  
Member (A)

( Justice L. Narasimha Reddy )  
Chairman

July 8, 2021  
/sunil/rk/